

the prescribed rates announced by BCCL itself;

(b) whether payment and other amenities for contractual workers were investigated in the collieries like Amlabad, Loybad and Putki Balihara projects in 1985, if so, the details of the findings and the steps taken thereon;

(c) whether specific allegations against contractors and management of Kathera washery under Control Coal Fields Ltd. for violating provisions of law, by Bihar Colliery Kamgar Union in June, 1985 were ignored by the Labour Enforcement Officers, Berme; and

(d) if so, steps taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) to (d). Information is being collected and will be laid on the Table of the House.

Central Allocation for Water Schemes in Andhra Pradesh

4019. DR. G. VIJAYA RAMA RAO : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Andhra Pradesh Government had sought higher central allocation for water schemes; and

(b) if so, full details of action taken thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) and (b). The Government of Andhra Pradesh submitted a memorandum in May, 1985 seeking Central assistance for drought relief, including drinking programmes. On the basis of the report of the Central Team and recommendations of the High Level Committee on Relief thereon, a ceiling of Central assistance of Rs. 30.80 crores has been sanctioned on 25th June, 1985.

This assistance includes a sum of Rs. 10.41 crores for drinking water programmes in the drought affected areas and it is in addition to normal drinking water schemes, like Accelerated Rural Water Supply Programme, Minimum Needs Programme, etc.

[*Translation*]

Purchasing of land at cheap rates and selling at high rates by DDA

4020. SHRI SHANTI DHARIWAL : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Delhi Development Authority, after purchasing the land of farmers at very cheap price sell the same land at very high rates;

(b) if so, whether an ordinary man cannot purchase land from the Delhi Development Authority for constructing his house at such high rates;

(c) if so, the action taken by Government in this regard till now;

(d) whether it has been brought to the notice of Government that DDA is going to reduce even the present minimum land ceiling in future; and

(e) if so, the proposed land ceiling and how an ordinary man will be able to live there and other details in this regard ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) No, Sir. After acquisition of land at prices determined under the Land Acquisition Act, the Authority disposes them of after development at no-profit-no-loss basis, mostly at pre-determined rates. Some plots are sold in auction which do bring reasonably good prices but the returns therefrom are used to cross-subsidise other housing and developmental schemes.

Land Acquisition Act has been recently amended to provide for better compensation to land holders.

(b) and (c). Most of the schemes for allotment of residential plots have, by and large, catered to the Low Income and Middle Income groups as also to the Economically Weaker Sections of the society. For example, DDA is in the process of developing about 1,17,000 plots in Rohini scheme to cater primarily to EWS/Janta/LIG and MIG categories.

(d) No, Sir,

(e) Does not arise.

[English]

Unauthorised Construction near LPG Godown in Shakurbasti, Delhi

4021. SHRI LAL RAM KEN : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether following the fire in godowns of LPG in Shakurbasti Delhi, Government had removed all unauthorised units engaged in the reprocessing of used oil from the neighbourhood of the godowns to avoid any future danger of fire;

(b) whether some such units have started coming up again in the Golden Park Rampura, Delhi along the side of Railway line;

(c) if so, details thereof; if not, reasons as to why such units appear again and again on the same Government land in violation of Government order; and

(d) whether responsibility will be fixed on the local police and other concerned officials for failure to prevent encroachment of Government land by such unauthorised units ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) Yes, Sir,

(b) to (d). The information is being collected and will be laid on the Table of the Sabha.

Lock out in M/s. Greaves Cotton and Co. Ltd.

4022. SHRI INDRAJIT GUPTA : Will the Minister of LABOUR be pleased to state :

(a) whether the Nasik Plant of M/s Greaves Cotton and Co. Ltd. is the only manufacturer of Rock Roller Bits used in Oil drilling operations by ONGC and Oil India;

(b) whether the plant's capacity of 50/60 lakhs of rupees worth of drilling bits per month is a big contribution to import substitution;

(c) whether the plant has been locked out since 23 March 1985 and production is at a standstill; and

(d) if so, whether urgent steps are proposed to be taken to get the lockout withdrawn ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) and (b). According to Department of Industrial Development, besides M/s. Greaves Cotton Co. Ltd., there is another Undertaking, namely, M/s. precision Drilling Company, Noida, Uttar Pradesh manufacturing rock roller bits used in drilling operations by ONGC and Oil India. The capacity created in these Units has resulted in import substitution.

(c) and (d). According to information received from Government of Maharashtra, the lockout declared by the management of the Nasik plant of M/s. Greaves Cotton Company Ltd. on 23.3.1985 was lifted from 13.7.1985 following a settlement reached in conciliation over the charter of demands raised by the workers.

Projection of Map of India on TV

4023. SHRI DHARAM PAL SINGH MALIK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :